

(v) Steps to provide sufficient number of Urdu teachers to schools and arrangements for conducting examination in Urdu in Delhi Schools.

SHRI ZAINUL BASHER (Ghazi-pur): Delhi has substantial number of Higher Secondary and Senior Higher Secondary Schools in which the provision has been provided for the Urdu-speaking students to take their education through Urdu medium. It has come to my notice that there are many Schools including the Girls' School where required number of Urdu teachers is not posted. In some of the Schools, the teachers appointed on the vacancies of Urdu Teachers do not know Urdu themselves. Due to this, a large number of students who have offered Urdu medium have suffered and are suffering.

It has also been pointed out to me that the examination papers for the Urdu medium students are not provided in Urdu language. The Delhi Education Department has made a provision for the translation of these papers in Urdu at the time of the examination but this practice is hardly followed. The Urdu medium students feel it very difficult to read the papers and they cannot do well in answering these papers.

It has also come to my knowledge that the Urdu medium answer books are being sent to the examiners who do not know Urdu, the result is, they cannot examine the question papers properly and the students of Urdu medium area at a loss in this respect too. I, therefore, urge upon the Government to take immediate action to correct the situation by providing sufficient number of Urdu teachers to the Schools, to arrange for the question papers in Urdu and to see to it that Urdu medium answer books are being sent to the examiners who know Urdu.

(vi) Reported indefinite strike by Class III and IV employees of L.I.C. and latest Supreme Court judgment on bonus to these employees

SHRI SUNIL MAITRA (Calcutta North East): On April 2, 1981, the Supreme Court by an order stayed the operation of the Government notification dated February 2, 1981, in the matter of LIC Employees' Bonus and DA. The Supreme Court further directed the Government of India and LIC to make payment of DA and bonus to all Class III and Class IV employees in terms of 1974 settlements.

The fact that all Class III and Class IV employees of LIC are on indefinite strike on and from April 2, 1981 is a matter of grave concern. The indefinite strike was imposed on the LIC employees by the Government's obdurate attitude in not complying with the earlier judgment of the Supreme Court dated 10-11-1980. The latest order of the Supreme Court given on 2-4-1981 vindicates the stand of the employees. I urge upon the Hon'ble Minister of Finance to make a statement in the House stating that the payments would be made forthwith in due compliance of the Supreme Court Order.

PROF. MADHU DANDAVATE: (Rajapur): I raise on a point of order.

MR. DEPUTY-SPEAKER: You should ask for my permission.

PROF. MADHU DANDAVATE: I raise a point of order regarding what he has said under Rule 377 just now.

MR. DEPUTY-SPEAKER: You need my permission to raise a point of order.

PROF. MADHU DANDAVATE: To raise a point of order, permission is not necessary. Please excuse me. I am not seeking permission to raise a point of order. For that, permission is not needed at all.

MR. DEPUTY-SPEAKER: Permission is needed on this. When there is no discussion, when there is vacuum in between two stages, you have to take my permission to raise point of order.